

16.18½ hrs.

ELECTION TO COMMITTEE

Rehabilitation Council of India

[English]

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V.THANGKA BALU) : Sir, on behalf of Shri Sitaram Kesri, I beg to move :

"That in pursuance of Clause 3(3) (h) of the Rehabilitation Council of India Act, 1992, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Rehabilitation Council of India subject to other provisions of the said Act".

MR. SPEAKER : The question is :

"That in pursuance of Clause 3(3) (h) of the Rehabilitation Council of India Act, 1992, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Rehabilitation Council of India subject to other provisions of the said Act".

The motion was adopted

16.19½ hrs.

TELECOM REGULATORY AUTHORITY OF INDIA BILL *

[English]

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : Sir, I Beg to move for leave to introduce a Bill to provide for the establishment of the Telecom Regulatory Authority of India to regulate the telecommunication services, and for matters connected therewith or incidental thereto.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the establishment of the Telecom Regulatory Authority of India to regulate the telecommunication services, and for matters connected therewith or incidental thereto".

The motion was adopted.

SHRI SUKH RAM : I introduce** the Bill.

16.19¾ hrs.

STATEMENT RE : TELECOM REGULATORY AUTHORITY OF INDIA ORDINANCE

[English]

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : Sir, I beg to lay on the

* Published in the Gazette of India, Extraordinary Part-II, Section 2, dated 27.2.1996.

** Introduced with the recommendation of the President.

Table an explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Telecom Regulatory Authority of India Ordinance, 1996.

(Placed in Library. See No. LT 9045/96)

16.20 hrs.

RE : HAWALA ISSUE

.....(Interruptions)

[English]

MR. SPEAKER : First of all, let me say, "I thank you".

(Interruptions)

MR. SPEAKER : Now, one by one, hon. Members may speak please.

(Interruptions)

[Translation]

SHRI RAM VILAS PASWAN (Rosera) : Mr. Speaker, Sir, you must be noticing now as to how much we are cooperating and work has been going on very smoothly, Mr. Speaker, Sir, we urge upon you to resume the proceedings of the House. Therefore, our submission before you is that the point we have raised is a very serious one and it involves four issues. One issue relates to Hawala scandal and the charges have been levelled directly against the Prime Minister. Whether or not the charges would get established is a different aspect, but the fact remains that the charges have been levelled against him. Next issue relates to St. Kitts. The third issue relates to the charge levelled by a member of Parliament that a sum of Rs. 40 lakhs was paid to him. These are the issues which are really very serious and the Prime Minister, who is the leader of the House is involved in these issue. The Parliamentary Affairs Minister is sitting here. We have always said that the elections to the Parliament should be held before the month of April. This was our opinion that the new Government should present the budget. Whether it is Vote on Account or budget, only the new Government should present it because this Government has lost its mandate. The latest example thereof is that half of its Ministers have already bowed out and the remaining ones are likely to follow suit, apart from this a Prime Minister who is involved in the scandal and against whom the Court has issued orders to the CBI to go ahead with the investigation.

SHRI PAWAN KUMAR BANSAL (Chandigarh) : All that he wants is that he should keep on speaking like this.

SHRI RAM VILAS PASWAN : He has no moral right to continue as Prime Minister. Hon. Prime Minister should resign and you too have stated that notices in such a large number have been received by you that you could not even have a look at them. So; Hon. Speaker, Sir, you can well understand the gravity of the issue.

MR. SPEAKER : Because I was sitting with you only.

SHRI RAM VILAS PASWAN : Yes, we were there with you and there also we had repeatedly made the same request to you. Now, my request is that the Railway Budget has been presented and vote on Account or for that matter Interim Budget

have also been presented. Now, I would like to say that we have given notices for moving the motion in accordance with the rules laid down therefor. This Motion may be moved as an Adjournment Motion or a motion under rule 184 or as a Censure Motion or Privilege Motion, but you can see that there is a need for an urgent discussion on this issue because of the kind of allegations being levelled against the politicians about their public life and my submission is that hon. Members should be given an opportunity before the House rises for the day to express their sentiments which do not concern the Supreme Court or judiciary but the remarks made by a particular judge. Mr. Speaker, Sir, you must be remembering that Shri V. Ramaswami case had come before this House, in which three judges had made recommendations against him on corruption charges. We, no matter the parties we belong upheld the dignity and propriety or judiciary and none of us had cast any aspersions on judiciary even for once. Had the Congress people sitting on treasury benches not indulged in partiality to save the culprit, the opposition would not have faced an embarrassing situation. The manner in which entire Parliament and the persons in public field have been humiliated by a judge is very condemnable act. Therefore, I urge upon you to take notice of the issues agitating us. The first issue relates to corruption and the entire nation is concentrating its attention on it. This is right that we have done the work which the Government should have done. But the Government should have also taken initiative. The Prime Minister should have come in the morning and hon. Members and leaders have raised this issue in the morning and demanded a clarification from him. But it is a matter of sorrow that the Prime Minister failed to give any clarification and he cannot do this since he has become a 'Mauni Baba'. Therefore, I want to submit that it should be discussed under an Adjournment Motion. The discussion should start right now so that facts could be brought to the surface and the people are able to identify the real culprit and innocent ones. Therefore, we urge upon you that you should immediately allow discussion on it by taking a decision on the notices of Adjournment Motion that we have given..... (Interruptions)

[English]

SHRI RUPCHAND PAL (Hooghly) : Sir, we have submitted a notice for Adjournment Motion and we are expecting a response from you. The Prime Minister's name is involved in this. Great corruption charges have been made against the Prime Minister. We demand that the Prime Minister should come and give a personal explanation. The whole Cabinet is involved in corruption. This Government has no moral right to continue even for a moment. We want to censure this Government. Sir, we have submitted our notice for Adjournment Motion and we are eagerly awaiting your response to our notice. What is happening to that? We want to censure the Government..... (Interruptions)

MR. SPEAKER : Mr. Fatmi, I will allow you also.

..... (Interruptions)

SHRI INDER JIT (Darjeeling) : Sir, at noon today, you were pleased to adjourn the House till 2.30 P.M. to consider the best way for this House to deal with the shocking and unprecedented order of the TADA Court judge. You were pleased to adjourn the House for about two-and-a-half hours and you were to meet the leaders of various parties in this House. I would

like to request you to take this House into confidence to tell us where the matter stands as of now because all of us, the plebeians would like to know what the leaders have decided..... (Interruptions)

SHRIMATI MALINI BHATTACHARYA (Jadavpur) : Sir, may I humbly submit that, first of all, the notices for Adjournment Motion have to be disposed off.

MR SPEAKER : May I read out from page number 447 of Kaul and Shakdher ?

"Adjournment motions are not normally allowed during the budget discussions or during the discussion on the Motion of Thanks on President's Address as members have sufficient opportunity to focus the attention of the House to any matter during that discussion".

..... (Interruptions)

SHRIMATI MALINI BHATTACHARYA : That is for a normal situation. But this is an abnormal situation, Sir..... (Interruptions)

MR. SPEAKER : Please take your seats. Mr. Fatmi, I will allow you to speak.

Now, please understand that there are two things involved. Firstly, you want to discuss this matter; I will allow a discussion on this matter.

..... (Interruptions)

SHRI RUPCHAND PAL : We want to censure the Government.

MR SPEAKER : Please do not interrupt me when I am talking.

Secondly, you are sitting in Budget Session and if you want to censure the Government, you have ample opportunities. At the time of passing the Motion of Thanks, you can do that; at the time of passing the Budget, you can do that; at the time of passing the Finance Bill, you can do that. So, all opportunities are available to you. You are not denied anything. If you are insisting on this, you may be appearing to quarrel on the form and not on the substance. As regards substance, you get everything but please don't do that. You will be allowed to discuss this matter and if you want to censure this Government, there are opportunities available to you.

..... (Interruptions)

SHRI RAM KAPSE (Thane) : I have already given a notice.

MR. SPEAKER : On what ?

SHRI RAM KAPSE : I have given a notice for Censure Motion against the Prime Minister and Mr. Satish Sharma.

MR. SPEAKER : I will have to look into that.

SHRIMATI MALINI BHATTACHARYA : On this, you have said here that....

MR. SPEAKER : You said only yesterday that you will be going by my directions. Now, I have given my ruling and probably, you are commenting on my ruling.

SHRIMATI MALINI BHATTACHARYA : But the consent has to be refused.

MR. SPEAKER : In fact, this is what I have said. I have read out from Kaul and Shakhder and said that Adjournment Motion on this cannot be admitted.

SHRIMATI MALINI BHATTACHARYA : This is on normal situation. Now, this is an extraordinary situation. We cannot discuss it as part of the Budget.

MR. SPEAKER : Please do not quarrel on the form when you get the substance. It does not add to anything. You have an opportunity to speak; you have an opportunity to censure. When you have these opportunities, you will not be right in insisting that the matter should be discussed in only the manner you like.

SRIMATI MALINI BHATTACHARYA : Sir, this is neither part of the Budget nor part of the President's Address.....
(Interruptions)

MR. SPEAKER : As far as Inder Jitji's concern and I think Mr. Vajpayee also has referred to it...

SHRI BASUDEB ACHARIA : Sir, many Ministers have.....
(Interruptions)*

MR. SPEAKER : This is not going on record.

..... (Interruptions)

MR. SPEAKER : I am going by the book; I am not going by your wishes.

..... (Interruptions)

SHRI BASUDEB ACHARIA : Sir, where is the Prime Minister? Why is he not coming to the House and letting us know what is happening?..... (Interruptions).....

MR. SPEAKER : As far as the issue raised by Shri Inder Jit is concerned, the leaders had met, discussed and prepared certain things. But then the matter requires looking into in greater detail. We would also like to have a certified copy. We can rely upon the copy given, but it is better to have a certified copy because the hon. Member also must have received it from someone else. We would rather first like to have a certified copy and then we will go into it and come back to this issue tomorrow.

..... (Interruptions)

SHRI RUPCHAND PAL : Sir, we have cooperated in regard to the vote an account of Railways..... (Interruptions).....

[Translation]

SHRI RAM KAPSE : Mr. Speaker, the leader of the opposition Shri Atal Bihari Vajpayee gave his suggestion before the presentation of the Rail Budget that there should be a comprehensive discussion on it. Nothing short of a comprehensive discussion will do..... (Interruptions)

[English]

MR. SPEAKER : I am ready for the discussion. I have already said that and I stick to that. If you want to discuss this matter, I will allow the discussion. As for the form under which it has to be discussed and under what rule it should be allowed. I will also try to take assistance.

..... (Interruptions)

[Translation]

SHRI GEORGE FERNANDES (Muzaffarpur) : Mr. Speaker, Sir, just now you said that you would express your views on it only after getting the certified copy, so I am ready to certify it. I urge upon you that the House should be apprised of the decision taken before it adjourns for the day. The House should not be adjourned before that.

[English]

MR. SPEAKER : Let us wait. You had not been there.

[Translation]

SHRI GEORGE FERNANDES : I authenticate it.

[English]

MR. SPEAKER : You were not there. Somebody had given you the copy. I would not like to burden you also with that supposing we say this thing on the floor of the House. Let us wait for a day please. I will request you to wait for one day. Let us not hurry in this fashion because this is a matter between the institutions.

SHRI RUPCHAND PAL : We want to be enlightened on one matter. We have submitted the notice for adjournment motion. We want to censure the Government for its failure to bring before this House what has happened in the Cabinet and what has happened regarding..... (Interruptions).....

MR. SPEAKER : I have given

..... (Interruptions)

SHRI RUPCHAND PAL : Sir, let me finish.

MR. SPEAKER : You cannot do that after I have said "you cannot".

SHRI RUPCHAND PAL : Sir, let there be an assurance on the discussion.

MR. SPEAKER : I will come to it.

SHRI ARJUN SINGH (Satna) : Sir, with your kind permission I would like to place before you and also for knowledge of the hon. Members the fact that under Rules 222 and 223, I have given a notice for breach of privilege against the Prime Minister. I think a notice of breach of privilege against the Prime Minister and others mentioned in that notice cannot be transformed into any other form of discussion.

MR. SPEAKER : Certainly not.

SHRI ARJUN SINGH : That will have to be precisely under that rule. I do not want to place any conditions on it because ultimately it is your good judgement which will prescribe the manner in which it has to be brought here. But in all humility I would like to say that that matter must be brought before the House as you deem proper at the earliest opportunity so that we are able to place before this House what we have to say on this matter.

MR. SPEAKER : I have received your notice. I will get the Prime Minister's say on that.

SHRI RUPCHAND PAL : Sir, we want to be assured about discussion on the hawala issue..... (Interruptions)

* Not recorded.

SHRI INDRAJIT GUPTA (Midnapore) : What prevents the hon. Prime Minister from coming here and denying or contradicting all these allegations. He can come and deny them.....(Interruptions).....He can make a statement.....(Interruptions)..... He is not denying anything and the entire media and the Press is.....(Interruptions)

MR. SPEAKER : Please take your seat.

.....(Interruptions)

MR. SPEAKER : When all are speaking, I cannot regulate the House also. You please take your seat. Let there be a discussion on it. Certainly the Prime Minister will come and reply.

.....(Interruptions)

SHRI RUPCHAND PAL : He can come to the House and explain what is happening.....(Interruptions)..... The House would like to be enlightened.....(Interruptions)

[Translation]

SHRI RAM VILAS PASWAN : The leader of the House must be aware of the fact that today is the first day of the session and these serious issues will surface in the discussion.....(Interruptions)..... The House cannot be run in this way.....(Interruptions)

MR. SPEAKER : We have been discussing this issue since morning. Please take up discussion, he will come in the mean while.....(Interruptions)

MR. SPEAKER : Jenaji, please let your colleagues also speak.

.....(Interruptions)

[English]

SHRI SRIKANTA JENA : In the Leader's meeting, he categorically said that let there be a statement on *hawala* let there be a statement on St. Kitts and let there be a statement on other issues like bribing the Member.....(Interruptions)..... Unless the Prime Minister comes to the House and tells the House what is actually the position, the confusion will continue.....(Interruptions)

[Translation]

SHRI HARIN PATHAK (Ahmedabad) : Hon. Prime Minister never comes to the House.....(Interruptions)

[English]

MR. SPEAKER : If you want a statement to be made, we can ask for the statement to be made. We can discuss that statement also or you can.

.....(Interruptions)

MR. SPEAKER : Please here me first.

.....(Interruptions)

[Translation]

SHRI HARIN PATHAK : Hon. Prime Minister should come to the House. Integrity of the Hon. Prime Minister and seven Cabinet Ministers is being questioned.....(Interruptions)..... We have been observing for the last four years that serious problems

of the country are discussed, allegations of corruptions are levelled, issue relating to Judiciary is debated but hon. Prime Minister does not come to the House at all.....(Interruptions)

[English]

The whole nation wants to know.....(Interruptions)

[Translation]

It has been stated by C.B.I. and S.K. Jain and a sitting Member has confessed that he had received Rs. Forty lakh.....(Interruptions)

[English]

SHRI SRIKANTA JENA : We want a discussion.....(Interruptions)..... In what form, you please decide and let us know.....(Interruptions)

SHRI RUPCHAND PAL : It is an insult of the whole Parliament.....(Interruptions)..... He is insulting the whole Parliament. He is insulting the whole nation.....(Interruptions)

SHRI SRIKANTA JENA : The Prime Minister is hiding from this House.....(Interruptions)..... Why is he hiding ?.....(Interruptions)..... The Prime Minister is not available in the House.....(Interruptions)

MR. SPEAKER : Mr. Fatmiji, I am going to allow you. I am not going to adjourn the House without allowing you.

.....(Interruptions)

MR. SPEAKER : Let me know first the rule.

.....(Interruptions)

DR. KARTIKESWAR PATRA (Balasore) : You have quoted the rule that Adjournment Motion cannot be moved in the House when there is discussion of Budget. Before the Budget, raising that Motion cannot be done.

That is why the adjournment motion has not been debated.

MR. SPEAKER : But nobody is saying that.

DR. KARTIKESWAR PATRA : My second point is that you have assessed the feelings of the House that Hawala case should be discussed in the House. But they have to start the discussion. Without starting the discussion they are pressing for taking the Adjournment Motion. I want to request all the Members of the House to recapitulate what happened in the last session of this House. At that time also they had pressed for the suspension of the House and they did not allow the House to function.

Sir, that is why, according to the procedure if they sincerely want that discussion should take place, let the discussion take place. But they are not ready to take up the discussion in the House. It is known to everybody that they are not in a mood to discuss the matter. That is why, I would like to request them not to inflict the mud on the head of hon. Prime Minister. It has been proven earlier also that the Prime Minister is as clear as crystal. The country is safe in his hands.....(Interruptions)*

MR. SPEAKER : This is not going on record.

* Not recorded.

SHRI ARJUN SINGH : Sir, I see the point that no hon. Member of this House can be asked to come to this House against his wish. That is well established. But I think, not only this hon. House but this entire country is witnessing a very pathetic spectacle, I use the word pathetic again, of the Prime Minister of the largest democracy of the world, absenting himself from this House of which he is the leader. Even if all the accusations are false, if nothing is there, still I think it is incumbent upon him to come in this House when a serious matter is under discussion(Interruptions)..... There is no question of notice.

He must come into the House and tell us what he feels about it.....(Interruptions)..... This is not the way. This shows his own utter contempt of this House time and again.....(Interruptions)

SHRI RUPCHAND PAL : Sir, we want to be assured on two points. First that the Prime Minister should come to this House and give us explanation as to what has happened. Secondly, let there be a discussion on Hawala from now on. Let us start it now.....(Interruptions)

SHRI SOMNATH CHATTERJEE (Bolpur) : Let us start the discussion now.

THE MINISTER OF CIVIL AVIATION AND TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : Sir, at no point of time we have said that we are not interested in discussing the issues. As far as the issues being raised by the hon. Member are concerned, you are well aware that while you were presiding the BAC meeting in the morning, we had agreed to discuss these issues. But then we could not finalise it. Leaders of all the parties were present in that meeting and it could not be decided in which forum it was to be discussed. We are ready to discuss it but we have to sit together and decide. This can be decided in the BAC meeting also.

SHRI RAM VILAS PASWAN (Rosera) : That is not the question. Where is the Prime Minister ?.....(Interruptions)

SHRI GHULAM NABI AZAD : If hundred Members of Parliament raise issues hundred time a day, you cannot expect the Prime Minister to come here every time. When you decide, when you have discussion in proper order, when you have discussion under a certain rule, under proper order, definitely the Prime Minister will be coming here. But it is not proper for someone to get up and ask for the Prime Minister to come here. Yes, when the discussion will be in proper form, in proper order, then the Prime Minister will be here.....(Interruptions)

PROF. RITA VERMA (Dhanbad) : The Prime Minister must come to the House.....(Interruptions)

SHRI GHULAM NABI AZAD : How can you expect the Prime Minister without any discussion to come here. The discussion has not been initiated. It has not yet started.....(Interruptions)

SHRI RAM KAPSE : Why is the avoiding the House ? He is the prime accused. Since the beginning we are asking for it. The Prime Minister is involved in it. He is in his chamber but not in the Lok Sabha.....(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLI-

KARJUN) : Mr. Speaker, Sir, I have a small submission. The senior Member of this august House alleged that the Prime Minister has got the contempt for this House. That word 'contempt' should be removed from the record. The Prime Minister has no contempt for this august House. The word 'contempt' must be removed from the record.....(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) : We can start the discussion immediately in some other form which you indicated. Also, Sir, something else happened this morning which is that all of us felt agitated about certain accusations made by some other authority. What I am submitting is very simple.

MR. SPEAKER : I spoke about that. Probably you were not there.

SHRI NIRMAL KANTI CHATTERJEE : We are once again back to that situation where the prestige of Members of Parliament is involved and because of all this discussion regarding hawala is going on all over the country. I observed it. I can frankly tell you. Several MPs of the Treasury Benches have told me that after all that has happened, how do you enter the Parliament House, with what face we shall enter and participate in the deliberations. This is even their assessment of what credibility as MPs we have before the people, the other supreme court of the country. This other supreme court wants that we have to deliberate, indicate to them that no, there is at least a same section, the same segment even today.....(Interruptions)..... deserve respect from people..... (Interruptions)..... But just now what is happening is that in the course of all this, you represent the Parliament in one sense. In another sense, it is the Leader of the House who represents the Parliament. While you are present all through trying to appreciate and trying to find out a path out of the problem, the Leader of the House who also represent in a certain way, is absent throughout the day. This, despite what the Minister is suggesting, would be considered not only by us but by the other supreme court, the people of the country. This is an affront on the country, an affront on the parliamentary institution. Therefore, my humble request would be that let us have the discussion immediately on one condition only that the Prime Minister should come to the House immediately and start the discussion. There is nothing else. If we have to redeem ourselves before the people, there is no other course left to us. Either the Prime Minister is present here and starts the discussion – whether he makes a statement in the beginning out of his consideration for the people – or if he feels that he is not that considerate, let him respond.

Let him hear, let him respond. We are prepared to go. We are serious. Something happened in 1991. Had the Supreme Court not been active, the present hawala *parda* would not have been removed at all. I remember that in the times of share scam, we wanted the CBI to make an inquiry and that was refused. My humble request to you is that will you immediately let the House to discuss and ask the Prime Minister to be present.....(Interruptions)..... Either he should be here to discuss or we will adjourn.

[Translation]

SHRI MOHAMMAD ALI ASHRAF FATMI (Darbhanga) : Mr. Speaker, Sir, I have given a notice of Adjournment Motion.

MR. SPEAKER : I have given my decision. I have read it out. Please come to the other point.

SHRI MOHAMMAD ALI ASHRAF FATMI : Thanks for providing me an opportunity to speak. The Adjournment Motion is related to Hawala issue.....(Interruptions)

[English]

MR. SPEAKER : They have cooperated. Let them have their say.

.....(Interruptions)

[Translation]

SHRI MOHAMMAD ALI ASHRAF FATMI : Sir, Hawala issue is not an ordinary issue. Everybody in every nook and corner of India is eager to know as to what is 'Hawala'. Now, after Hawala case, people are going to 'Hawalat' (Jail). In my opinion, it is an important and urgent matter because it involves the issues relating to FERA and terrorist activities.....(Interruptions)..... Terrorists are involved in it. It also involves the issue of bribing the MPs to win them to Vote in favour of Congress. After election our party had 62 Members and now you can see what is our strength at present. Members have been bribed and horse-trading has taken place here. Some have become Ministers..... (Interruptions)..... Some have also become Ministers here. I would like to say that it is the same money with which.....(Interruptions)

SHRI MANI SHANKAR AIYAR (Mayiladuturai) : Your party is just useless.....(Interruptions)

SHRI MOHAMMAD ALI ASHRAF FATMI : This amount has come from foreign countries through Hawala. Therefore all the Members of the House as well as all the people of India are apprehensive of foreign hand in this matter. The Hawala issue is not an ordinary one. Today hon. Prime Minister came for a while but he did not remain here to listen to us. He is not ready to reply to the people of the country. I would like to know whether these matters can be discussed in India or not ? At first, hon. Prime Minister was known as 'Mauni Baba' but keeping in view the scandals, which took place during the last five years, he in place of 'Mauni Baba' has become*..... He does not want to come to the House being a.....* I would like to say that each scandal.....

[English]

MR. SPEAKER : It will go out of record.

[Translation]

SHRI MOHAMMAD ALI ASHRAF FATMI : As on today seven hon. Ministers have resigned and there are several other Members involved in this case. I would like to say that the Prime Minister whose seven Cabinet Ministers have been charge sheeted has no right to remain in office. Several other Ministers of his cabinet are allegedly involved in the case. People of public life are afraid of being unmasked at any moment. I would like to see everything coming in light in this case. Bureaucrats, persons from Judiciary or police personal might be involved in it. It should be taken up for full discussion and my Adjournment Motion should be accepted. It is my humble submission that it should be taken up for full discussion. Thanks.....(Interruptions)

SHRI UMRAO SINGH (Jalandhar) : I, after your ruling can well understand that the discussion held so far was not necessary.....(Interruptions)

[English]

KUMAR MAMATA BANERJEE (Calcutta South) : Mr. Speaker, Sir, I am on a point of order.

MR. SPEAKER : What is your point of order ?

KUMARI MAMATA BANERJEE : The third paragraph of Rule 60(1) says :

"Provided further that where the speaker is not in possession of full facts about the matter mentioned therein, he may before giving or refusing his consent read the notice of the motion and hear from the Minister and/or Members concerned a brief statement on facts and then give his decision on the admissibility of the motion.

Sir, my point of order is that we want the full facts. We want to discuss the matter in this House so that we can raise the other issues which are related to corruption and that is why, to get the full facts, please allow a full discussion on this matter. Without going into a full debate, we cannot discuss it in the form of a discussion on an Adjournment Motion. We can discuss it in some other form. At the end of the discussion the Prime Minister can come and reply. Otherwise, without getting the full facts we cannot discuss it.

Sir, everybody is saying that the diary is not available. But my CPI (M) friends who are sitting on the other side know that they have the Chit Fund diary. Corruption has become a crucial issue in our public life today and that is why we want a full discussion after getting all the facts. We cannot discuss the corruption issue just like this. About Rs. 65 crores are involved in the hawala issue, but in the Wakf scandal and the PILCOM issue thousands of crores of rupees are involved. How can we not discuss those issues ? That is why we want the full fact and we want a full discussion on all these issues.....(Interruptions)

17.00 hrs.

[Translation]

SHRI RUPCHAND PAL : It should also be investigated as to how Kumari Mamta Banerjee managed to get a doctorate degree. It should also be discussed in the House.

[English]

KUMARI MAMTA BANERJEE : You stop that..... (Interruptions)

[Translation]

SHRI RUPCHAND PAL : I have so many things to say against you.....(Interruptions)

[English]

SHRI CHIRANJI LAL SHARMA (Karnal) : Mr. Speaker, Sir, one of the hon. Members from the Janata Dal Party had said.....(Interruptions)..... Why do you not listen to me ? Mr. Speaker, Sir, one of the hon. Members from the Opposition was pleased to observe that the number of their Party Members has gone down after the elections.....(Interruptions)

SHRI TARIT BARAN TOPDAR (Barrackpore) : Sir, I want to speak. Please allow me.

*Expunged as ordered by the Chair.

MR. SPEAKER : I will allow you.

SHRITARIT BARAN TOPDAR : You must allow everybody.

MR. SPEAKER : I will allow you. You will not dictate me please. Please sit down.

SHRI TARIT BARAN TOPDAR : I will not sit down. You must allow me to speak.

SHRI CHIRANJI LAL SHARMA : This is clear defiance of the Speaker by the Opposition Member. They are holding the House to ransom since morning.....(Interruptions)

SHRI E. AHAMED (Manjeri) : Sir, it is the privilege and it is the right of every Member to be heard.....(Interruptions)

MR. SPEAKER : If you do not want to work, I can adjourn the House.

SHRI TARIT BARAN TOPDAR : No, Sir.

MR. SPEAKER : You will not dictate me. You shall have to take your seat.

.....(Interruptions)

MR. SPEAKER : There is a limit to everything. You will sit down now It is not for you to decide. When you become the Speaker, you decide.

(Interruptions)

SHRI E. AHAMED : Sir, he is trying to charge the Member. That cannot be allowed here.

MR. SPEAKER : That is too much. Yes, Mr. Sharma do you want to speak or not ?

SHRI CHIRANJI LAL SHARMA : Mr. Speaker, Sir, one of the Members from the Opposition has said that the number of their Party Members has gone down. In this connection.....(Interruptions)

MR. SPEAKER : Do you not want to speak. I will adjourn the House. Your statement will go on record.

SHRI CHIRANJI LAL SHARMA : Mr. Speaker, Sir, one of the hon. Members from the Opposition has said that their number has gone down.

[Translation]

It reminds me of a couplet — "Un mominon se mera kufr-e-iman achha, Jin mominon ne apne iman bech dale"

[English]

Mr. Speaker, Sir, I must pay compliments to the patience and firmness that the hon. Chair has exhibited in conducting the proceedings of the House. Since morning, the Opposition has held the House to ransom and we have not been allowed to speak and as and when we spoke, they started creating disturbance. The Opposition gave notice of an Adjournment Motion. You have given your ruling that the Adjournment Motion has not been admitted.

MR. SPEAKER : Why are you talking about an Adjournment Motion ? There is no Adjournment Motion before us.....

(Interruptions)

SHRI CHIRANJI LAL SHARMA : Mr. Speaker, they are defying your ruling. That is what I am submitting. Two hours back, you had given this ruling and, in spite of that, they are holding the House to ransom. My submission is there is a pressing demand for the Prime Minister to be present. What for ? Let there be a discussion. Let there be allegations. Let the Prime Minister have the opportunity of being heard and of hearing them. Let the allegations come and then he will reply. He will be here to reply not only on the President's Address but also to the allegations made by the Opposition. Why should the Prime Minister be here? What for ? Simply because they come with false allegations and false accusations, is the Prime Minister supposed to be here ? Time and again, we are repeating the same thing. The Prime Minister will be here when an opportunity is there for him to reply to the allegation.....(Interruptions)

MR. SPEAKER : What is it that you are saying ? Let me understand.

SHRI CHIRANJI LAL SHARMA : My submission is the whole day has gone. Thirteen days of this House were criminally wasted by the entire Opposition in the winter session of Parliament. Today no business has been transacted excepting the of reading the Budget. Therefore, my submission is there should be absolutely no reason to ensure the Prime Minister here.

SHRI SRIKANTA JENA : Our request is, this should be discussed. I will request you kindly to adjourn the House, call us to your Chamber and say in what form you want to discuss.

MR. SPEAKER : That is the correct suggestion.....

(Interruptions)

[Translation]

SHRI DEVENDRA PRASAD YADAV (Jhunjharpur) : An hon. Member of the ruling party has charged a Member of Janata Dal with selling one's conscience. On behalf of Janata Dal, I would only like to say that

"Yeh Shishe ke shaasak dal mein pathar ka gava hai, Qatil hi muhafiz hai aur qatil hi sipahi hai."

[English]

SHRI SAIFUDDIN CHOUDHURY (Katwa) : The most important thing is to discuss the issues. In this House we should start the discussion today. Otherwise, a wrong impression would be formed that in this House, we talk about the form and did not bother about the substance.

MR. SPEAKER : Let us start discussion under Rule 193.

SHRI SAIFUDDIN CHOUDHURY : Yes.

MR. SPEAKER : If you have any other discussion, then let us go to the Chamber and let us try it and come back. Otherwise, let us start discussion under Rule 193. If you have any other thing, you can convince me. Here there are no notices under Rules 184 or 193. You can give it in any other form and we will be guided by your advice. But suppose we had to start it immediately, then we can start it immediately.

[Translation]

SHRI JASWANT SINGH (Chittorgarh) : Mr. Speaker, Sir, I would like to submit humbly that the whole of the House is concerned about it today, the members of the treasury benches are also equally concerned. They are equally alive to the seriousness of the matter. There is no need to repeat its implications. The way we are faced with a dilemma about taking it up in the shape of an Adjournment Motion.....(Interruptions)

MR. SPEAKER : I have deleted that. The question is whether we should take this matter under Rules 184 or 193 ?

[English]

You start a discussion and we will decide.

[Translation]

SHRI JASWANT SINGH : My submission to Nabi Sahib is that if this matter is taken up under 193 then it will create a problem.

MR. SPEAKER : What ?

SHRI JASWANT SINGH : You can ask. Let us discuss whether we should take up this matter under Rule 193 or 184 ? Therefore, I suggest that the House be adjourned now and a meeting with party leaders may kindly be called.

[English]

MR. SPEAKER : That is why I said it. Shri Vajpayee ji, I will take just one minute. We will discuss this issue in a proper form. Either you convince me or I convince you. But this kind of a dialogue cannot go on in the House now. We will take a proper decision. I know that you will guide us properly. You have always been cooperating whenever I said certain things. Therefore, there will not be any difficulty. But then we have to follow the form also. What I said was that the discussion would continue. That is the first point. If you want to censure the Government, when the Budget is before you, in a Budget Session, there are opportunities: one, at the time of passing the Motion thanking the President; two, at the time of passing the Budget itself; three, at the time of passing the Finance Bill also. And, many other occasions are there. That is why, they in their wisdom have said that whenever you want to censure the Government, it is not always necessary to follow a particular procedure which is adopted when we are not sitting in a Budget Session. But then I am not adamant on anything. I will hear you and consider the suggestion given by you. I would not abruptly say that I adjourn the House and go back because I had said that I would have a discussion. You are very kind and very correct in allowing the Railway Budget to come up.

SHRI SOMNATH CHATTERJEE : Two or three hours back, I had said this. But, somehow or the other, it did not find favour. How much time we shall have on this ? How much time we shall have on the discussion on the President's Address ?

MR. SPEAKER : This cannot be discussed in the House because there are 542 Members.

SHRI SOMNATH CHATTERJEE : I know that. But there are matters which should be decided.

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : Mr. Speaker, Sir, this House will take discussion on the President's Address. There will be a discussion on the budget also and as you did, we can get an opportunity to censure the Government.....(Interruptions)

[English]

MR. SPEAKER : Please sit down. I have allowed him.

[Translation]

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, you are talking about a normal situation. Today, normal situation prevails neither in the country nor in this House and it will be unfair if you treat this situation as normal. We know the kind of discussion takes place on the President's Address as attention cannot be focused on a particular issue during the discussion.

Same is the case with the discussion on the Budget. While discussing the Budget we may discuss the economic situation the failures of the Government and not its achievements. But Hawala and other allied matters which have created a situation on which has warranted a separate elaborate discussion. Neither discussion on the President's Address nor the discussion on Budget can serve the purpose. Now, you are saying to take up discussion under Rule 193. We can not censure the Government under Rule 193 only a motion will be moved and discussed and nothing else. This matter cannot be simplified like this. I can not understand why you are with holding your consent to discuss this matter under Rule 184 ?

[English]

MR. SPEAKER : This is what the book says.

[Translation]

SHRI ATAL BIHARI VAJPAYEE : We laid emphasis on the fact that the hon. Prime Minister should come in the House after the discussion is initiated in this regard, clarify his position, make a statement and throw some light on it so that we can understand as to why the Government is groping in the dark ? Mr. Speaker Sir, is there no alternative left other than bringing a No-Confidence Motion in order to force the Prime Minister to come to the House? We are ready to go in for that. The Prime Minister can not escape that. He shall have to give a reply. The other day you also stated that you should have to admit a No-Confidence Motion, if it is brought. It cannot be stopped by referring to one or the other rules of procedure. But we are still exercising restraint to pave way for an amicable via media of discussion so that we may launch a final solve in the end, if need be the full day has already been wasted. I do not want to say as to what is happening in the other House. Our colleagues are showing strong feelings on this matter there. We allowed the Budget to be presented. There was no need of such a long speech on it but we allowed it because Kalmadi ji was our friend, had recently took the charge of the Ministry of Railways and was keen to be dynamic. We exhibited a sense of co-operation but the ruling party did not give any favourable indication. Nobody from the ruling party is ready to stand up and say that they are going to call the Prime Minister to the House. Why is he averse to coming to the House ?

[English]

SHRI SOMNATH CHATTERJEE : There is no sense of urgency, no sense of importance attached to this situation. How can we continue ? You are yet to present the Vote on Account. Do not forget that.

SHRI GHULAM NABI AZAD : It will not be fair on our part to say that the Prime Minister is not willing to come or the Prime Minister was not willing to come. Let me take the responsibility.

[Translation]

SHRI SAIFUDDIN CHOUDHURY : There is no need of talking too much. Let his own sense prevail.....(Interruptions)

[English]

SHRI GHULAM NABI AZAD : But let us have a proper discussion. You decide the mode of discussion, yes, the Prime Minister will be here

SHRI SAIFUDDIN CHOUDHURY (Katwa) : We do not want him to talk. We want the Prime Minister to talk..... (Interruptions)

SHRI SOMNATH CHATTERJEE (Bolpur) : One Member has openly said that he has received Rs 40 lakhs because of the arrangement with the Prime Minister. And the Prime Minister does not bother to come here and say anything. What is happening ? Where is Shri Buta Singh ? He is sitting there. What sort of a Government you are ? You do not feel disturbed when such serious allegations are being made.

SHRI GHULAM NABI AZAD : We have no problem to clarify. But let there be a discussion. He will definitely clarify it.

SHRI SOMNATH CHATTERJEE (Bolpur) : Nobody is bothered here. There is no Government as such.....(Interruptions)

[Translation]

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, let me complete my statement.

MR. SPEAKER : Please complete.

.....(Interruptions)

[English]

MR. SPEAKER : Let us clinch the issue.

SHRI SAIFUDDIN CHOUDHURY : Everybody is conspiring to denigrate this House including the Prime Minister.

[Translation]

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, I want to conclude. Mr. Chatterjee has just indicated to that point too. Yesterday, one of the Members of the House made an open allegation that in 1993.....(Interruptions)

ONE HON. MEMBER : He is with you.

SHRI ATAL BIHARI VAJPAYEE : Yes, he is with me. That is why he dared to say that he had taken money. But the Members sitting with you people do not have such courage..... (Interruptions)Mr. Speaker, Sir, now they are interrupting me.

[English]

MR. SPEAKER : Mr. Nayak, please sit down.

[Translation]

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, if allegation has been made publicly and evidences are there to support the allegation then is it not the duty as well as responsibility of the hon. Prime Minister to make a clarification in this regard, and take this House and the country into confidence ?..... (Interruptions) Mr. Speaker, Sir, what procedure we can follow for a discussion on this matter, let me know.

MR. SPEAKER : I will tell you Vajpayeeji.

SHRI ATAL BIHARI VAJPAYEE : You are repeating the same thing. This allegation was levelled yesterday today the whole day has been wasted.

MR. SPEAKER : Vajpayeeji, there is nothing as such.

SHRI ATAL BIHARI VAJPAYEE : He should have taken initiative something in telling in the matter in the House so that he could have availed of first opportunity in the House, but he is keeping mum and we are demanding that the hon. Prime Minister should come in the House and clarify his stand. But he is not yet prepared to say anything. Mr. Speaker, Sir, you please decide it.

MR. SPEAKER : Vajpayeeji, I am not against it.

(Interruptions)

MR. SPEAKER : You have rightly said as to whether we shall take up this matter under Rule 184 or 193. But if we take up it under rule 184 then.

[English]

Under Rule 184, it becomes a motion. It has to be a proper motion.

[Translation]

There are so many things. We cannot take them under Rule 184 unless they are brought in the form of a proper Motion. It can be discussed under Rule 193. Notices of several Adjournment Motions have been given on different grounds. They have to be taken in a proper form. That is why I have said that you would never insist on a wrong point. I know that you do not violate any Rule but some time should be given for that as we cannot take any decision like this while sitting here. No one is denying a discussion. I am sure that if a discussion is held then the Prime Minister will definitely come in the House and give a reply. But many other things have also come up before me. There are some allegations which are defamatory in nature. But I will take the decision after hearing the views of other side too. I will try to take up it properly, taking into account the merits of the case. I will not simply go by the allegations and counter-allegations made against one another.

[English]

You can rest assured.

[Translation]

SHRI RAM VILAS PASWAN : Sir, the news item appeared in the newspaper yesterday in this regard. Today we have been

discussing this matter for the last six hours during which we could have completed the discussion.....(Interruptions)

MR. SPEAKER : You had a discussion but the reply has yet to come.

SHRI RAM VILAS PASWAN : Discussion could have been concluded in six hours.

[English]

SHRI RUPCHAND PAL : Why do we want the Prime Minister to come here is.....(Interruptions)

[Translation]

SHRI GHULAM NABI AZAD : You have rightly stated in the meeting held in the morning that if an allegation is levelled against any person, be he or she a Minister or a Member of Parliament or the Prime Minister or someone else. We read various news in the papers every morning.....(Interruptions)

SHRI RAM VILAS PASWAN : Does he not know the kind of allegation levelled against him ?

SHRI GHULAM NABI AZAD : You know it better but there are certain rules of Parliament and we have to conduct the business of the Parliament in accordance with these rules. The person against whom charges are being levelled has received a notice in the morning and now you are giving him time. I do not know as to how many people of Jharkhand or Congress against whom allegations have been levelled received the copy of the notice today. I want to say that neither we nor the hon. Prime Minister has any objection in giving reply or having any discussion on it.....(Interruptions)

SHRI RAM VILAS PASWAN : We tender notices of adjournment Motion in quadruplet.

SHRI RAM KAPSE : I tendered a notice for Censure Motion Yesterday. The Mudgal issue come up here when Shri Jawahar Lal Nehru was the Prime Minister at that time the House Committee was constituted for the purpose and the House favoured.....(Interruptions)

[English]

MR. SPEAKER : Let us understand what is Censure Motion and what is No Confidence Motion. It is a joint responsibility. We will not discuss it.

[Translation]

SHRI RAM KAPSE : That was a small issue but this is really a very big issue. One Member with ample evidences says that the Prime Minister himself has offered this money. But the hon. Prime Minister does not want to come in the House and we are also not getting any clarification from him on this issue. These people are saying that he will definitely come here but when ? Is there any sensitivity or not ?.....(Interruptions)..... Already much time has been spent on this. Would you like to say something on this(Interruptions)

SHRI DAU DAYAL JOSHI (Kota) : No work is as important as Parliament for the Prime Minister. He should come and sit in the House. He is the first Prime Minister who is neglecting the House.

[English]

SHRI RUPCHAND PAL : Sir, when a new Minister is inducted, the Prime Minister comes and introduces that Minister. Shri V.C. Shukla has resigned as a Minister. But now we find, he is sitting in the seat of Minister. Let the Prime Minister come and explain whether he is continuing as a Minister because he is sitting in the Minister's seat.....(Interruptions)

[Translation]

SHRI DAU DAYAL JOSHI : What important work the hon. Prime Minister is performing that he does not want to come to House, what serious problem of the country he is dealing with at the moment.....(Interruptions)

[English]

SHRI SOMNATH CHATTERJEE : Sir, we want to know the Government's answer to what Sheilendra Mahto said(Interruptions)..... You have no answer to that. Therefore, what he has said is correct.

We shall be sitting here just listening to all this. There is no response - *kya baat hai?*

SHRI INDRAJIT GUPTA (Midnapore) : May I seek your guidance ? May I seek some guidance from you ?

MR. SPEAKER : I have allowed Mr. Rabi Rai now. I will allow you later.

SHRI INDRAJIT GUPTA (Midnapore) : So, you are not allowing me now.

MR. SPEAKER : I will allow you afterwards.

[Translation]

SHRI ABDUL GHAFOOR (Gopalganj) : Mr. Speaker, Sir, before I speak, I would like to submit politely that the situation has worsened today to such an extent that just now when Hon. Speaker quoted the Rules and Regulations from the Shakhdar book, I was very puzzled to decide as to whether these people are right or those are right. But I must make one thing clear that had I been in the chair, I would not have allowed such things.....(Interruptions)..... Please listen to me. You should not take it otherwise that I have praised you. Several Members have made a mention of Mudgal case Today, hawala scam is the main topic of discussion among the people all over the country. All are worried about it. But it is a matter to be pondered over as to where from this hawala has come? No Member has ever tried to find its origin as the journalists usually do. They try to investigate each and everything.

Once I was sitting in the House, this issue come up before us suddenly. I came to know from a Urdu Magazine published four or five days ago that 60 to 70 persons are involved in this scam. I thought that Members from the Congress Party would stand up but no one did so.....(Interruptions)..... If you continue to provoke me like this then I will be compelled to reveal something.

SHRI TARIT BARAN TOPDAR : I challenge you, reveal what you want to.....(Interruptions)

SHRI ABDUL GHAFOOR : How this issue this come up ? When we did not paid attention to it then some people moved to the Supreme Court. All of you know.....(Interruptions)*

[English]

MR. SPEAKER : It is not going on record.

[Translation]

SHRI ABDUL GHAFOOR : I want to know as to whether it is necessary. Can this serve the purpose ? This issue can be resolved without holding any discussion.

The Supreme Court has taken cognizance of it. When it was published in newspapers that the hon. Prime Minister wants to implicate some people through the C.B.I., the same apprehension arose in my mind. The hon. Prime Minister most of the times, remains absent from the House and hence he does not speak on all the points. The names of some Ministers and Shri Arjun Singh and some others also figured in the CBI report submitted to the Supreme Court and it was said that they wanted to become Prime Minister. Then some more names including Shri Shukla also figured. When these people were considered close to the hon. Prime Minister, why were they brought into this dragnet ?

Some days ago, there was a statement that the "Law will take its own course." This was also the topic of discussion in the Iftar Party and the strategy was chalked out there to face the situation in the House. But when the Supreme Court has taken cognizance of it, what would they do ?

Today, they are laughing at each other. Shri Jaswant Singh has rightly said that one can overcome from mental agony but when the sentiments are hurts, one feels pained. Hon. Atal ji, Advaniji and Shukla ji are also sitting here.....(Interruptions)

I know that Shri Advani has resigned. He even went to the extent of declaring that he would not contest the next election unless he is acquitted of the charge. One should not construe that we will not contest the next election. We will definitely contest the elections however, he is such a person who has gone to this extent.....(Interruptions)..... I too was in the House that day. First of all, the leader of these benches, on which charges are being heaped on, got up after the Ayodhya episode. The people forget all those things. I am not diverting. Shri Atal Bihari Vajpayee said that it was a very unfortunate incident. Everybody takes the things in his own way. The guilty should be punished. When Shri Atal Bihari Vajpayee expressed his regret over this incident in the House, it appeared to me that BJP people would demand his expulsion from the party. But, this did not happen.....(Interruptions)

Not I will speak in detail. I know what others will speak on hawala. The hon. Prime Minister has already said, "The Law will take its own Course" Everybody will speak about resignations. Please do not put words into my mouth.

SHRI SYED SHAHABUDDIN (Kishanganj) : We are speaking on what has appeared in the newspapers.

SHRI ABDUL GHAFOOR : I am speaking what my conscience allows. It has been said that what issues would be

raised when a discussion takes place on 'Hawala Scandal' : The issue has gone into the Supreme Court. We did not let the House function for 10 days and when the Supreme Court delivered its judgement, everybody was tightlipped.....(Interruptions)..... Why don't they have patience. May be, within four days or a week, more of them would be charged - sheeted. When he will be charged, there will be division in the House on party line. Everybody is heaving a sigh of relief in the present situation.....(Interruptions)..... Due to intervention of the Supreme Court, many of our ministers have resigned on this issue. Don't you feel sad when you see the face of Shri Butta Singh and.....(Interruptions)..... Shri Shukla is smiling. Shri Scindia is also among them. There are persons like Shri Somnath Chatterjee and Shri Vajpayee who are not involved. But we could not do what the Chief Justice of the Supreme Court has done. Here we go for a discussion and then division. However, it is not so in the Supreme Court. The court ask for all documents. Here we do not have the material on the basis of which we could speak.....(Interruptions)..... Three things are involved in it.....(Interruptions)

[English]

SHRI SOMNATH CHATTERJEE : It is in keeping with the situation in the country.

SHRI ABDUL GHAFOOR : Yes, it is in keeping with the situation in the country.

[Translation]

Nobody knew about hawala till 2-3 boys living in the hostel of a university in Kashmir were apprehended and they confessed that the money was to be transferred to the terrorists through them. Thereafter, CBI went there to ascertain whether the arrests have been made or not. A diary was seized from them.....(Interruptions)..... I am saying honestly. When I saw the entire opposition pointing towards the Congress that this corruption.....(Interruptions)..... I knew that the contents were factual, to a large extent, therein. I observed that the corruption is more rampant in my party and the entire money.....(Interruptions)..... A multi millionaire might have sent it through hawala for distribution among them. All have supported to what has happened in Bihar. There, the public money is involved.....(Interruptions)

SHRI MOHAMMAD ALI ASHRAF FATMI : You caused split in the Janata Dal thrice with this hawala money.....(Interruptions)

SHRI MOHAMMAD ALI ASHRAF FATMI : Nothing has happened in Bihar.....(Interruptions)..... you have been elected with this hawala money. The split in the Janata Dal was caused thrice with this money.....(Interruptions)

SHRI ABDUL GHAFOOR : When we went(Interruptions)

SHRI MOHAMMAD ALI ASHRAF FATMI : You resorted to defections with this money. The hon. Prime Minister caused split thrice in the Janata Dal.....(Interruptions)

SHRI DEVENDRA PRASAD YADAV : Four helicopters were seen flying in his constituency. Where did these helicopters come from ? It was the hawala money which was used to acquire these helicopters for electioneering and the Samata Party candidate lost his security.....(Interruptions)

SHRI SAIFUDDIN CHOUDHURY : Now the people should elect their new representatives and this Lok Sabha should be dissolved.

*Not recorded.

[English]

It has become a short cut.

[Translation]

Now new representative should be elected and this Lok Sabha should be dissolved.....(Interruptions)

SHRI UMRAO SINGH : They have swallowed the entire fund meant for fodder of cattles.

SHRI ABDUL GHAFUOR : I thank the Congress and the BJP Members who heard me patiently. But when it can be shown that a bull was carried on a scooter from Haryana to Bihar, then you can very well imagine the situation prevailing in Bihar(Interruptions)

SHRI RAM VILAS PASWAN : Mr. Speaker, Sir, this is enough. We should either have a full discussion or the House should be adjourned or you may give us the permission to leave. This kind of mockery cannot go on.

(Interruptions)

17.43 hrs.

At this stage Shri Ram Vilas Paswan and some other hon. Members left the House.

[English]

SHRI SRIKANTA JENA : Mr. Speaker, Sir, this is most unfortunate. Either you take a decision or else, we will withdraw. The Prime Minister is not coming to the House. When we are interested for a discussion the Government is not taking it seriously.....(Interruptions)

17.43¼ hrs.

At this stage Shri Atal Bihari Vajpayee and some other hon. Members left the House.....(Interruptions)

SHRI SOBHANADREESWARA RAO VADDE : Sir, I am also walking out in protest against the failure of the Prime Minister in coming to the House and making a statement and the Government's indifference towards the problem which is confronting the entire nation.

17.43½ hrs.

At this stage, Shri Sobhanadreeswara Rao Vadde and some other hon. Members left the House.....(Interruptions)

[Translation]

SHRI SOMNATH CHATTERJEE : What is going on in this House ?

[English]

There is a corrupt Government headed by this Prime Minister. They are not bothering about it. People are all laughing. There is no credibility. Ministers are resigning. Allegations of bribery are openly made. There is no response. It is a wonderful party and a wonderful Government ! There is no point in continuing sitting here. Let us go, Sir. You may carry on with them.....(Interruptions)

17.44 hrs.

At this stage, Shri Somnath Chatterjee and some other hon. Members left the House.....(Interruptions)

SHRI E. AHAMED : Sir, I would like to make a submission. I support the plea of my friend Mr. Saifuddin Choudhury. The discussion may be taken up under Rule 193 as suggested by Mr. Saifuddin Choudhury. It cannot be taken up under Rule 184 as suggested by hon. Vajpayeeji. One of the conditions for a motion to be taken up under Rule 184 is already provided under Rule 186. Under Rule 186, it is very much specific that in order that a motion be admissible under Rule 184, it shall satisfy the following conditions, namely..

MR SPEAKER : No, no. Where is that motion ? Who is considering it ? Why are you quoting it ?

SHRI E. AHAMED : I am submitting that Atalji has submitted that a discussion under Rule 193 will not be possible.

MR. SPEAKER : There is no occasion to discuss that.

SHRI E. AHAMED : Then, why do not we take it up under Rule 193 ?

MR SPEAKER : It is for me to decide. Now everybody is arguing in his own fashion and I have to keep quiet. I have to hear and decide on my own.

(Interruptions)

[Translation]

MR. SPEAKER : Indrajitji, do you want to say something ?

[English]

SHRI INDRAJIT GUPTA : No.

MR. SPEAKER : It seems there is nobody who wants to speak. Let us now take up the next Business. Now matters under Rule 377 will be taken up.

17.45 hrs.

(MR. DEPUTY-SPEAKER in the Chair)

17.45 hrs.

MATTERS UNDER RULE 377

(i) **Need to Allocate More Power to Kerala from Ramagundam Super Thermal Power Station**

[English]

SHRI P.C. CHACKO (Trichur) : Sir, power scenario in Kerala is reaching a crisis situation. Kerala which is relying only on hydel power is facing acute power shortage due to the failure of the monsoon and subsequent depletion of the reservoir water levels. Since Kerala does not have any thermal power available, the failure of monsoon leads to power crisis and the one which is engulfing the State now is the worst ever. The Government of Kerala is taking measures by expensively implementing various projects and this will only be helpful for the future requirement of